

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No.39**

**IA 1122/2023 IA 1897/2024**

**IA 2276/2024 IN C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE  
LIMITED**

Sec. 10 and Sec. 60(5) of Insolvency and Bankruptcy Code, 2016.

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**ORDER**

1. Ld. Counsel Adv. Amey Hadwale is present for applicant. Adv. Ameya Hadawale is present in IA 1897/2024 for respondent no. 2 and in IA 1122/2023 is present for Respondent no. 5.
2. Srishti Kapoor ,Mr Vishnu Shriram, Ms Srishti Kapoor, Adv for RP Tushar Nagar, Adv. for R-1, R-2 and R-7.

**IA 1897/2024 & IA 2276/2024 & IA 1122/2023**

3. Ld. Counsel for the applicant in IA 2276 & IA 1897 submits that settlement talks has reached at final stage and the matter is likely to be settled, accordingly Ld. Counsel for the applicant seeks adjournment of two weeks.

4. List the matter on **18.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Prajakta

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**